

ITEM NO.32

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition (Civil) No. 803/2024

INDU PRAKASH SINGH

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

Date : 31-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Shadan Farasat, Sr. Adv.
Mr. Amit Bhandari, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. M Shaz Khan, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.
Mr. Faizan Ahmad, Adv.
Mr. Abhishek Babbar, Adv.
Ms. Natasha Maheshwari, Adv.

For Respondent(s) Mr. Ankit Agarwal, AOR
Ms. Viyushti Rawat, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel appearing for respondent No. 1 prays for further time to file a counter affidavit/reply in terms of order dated 02.12.2024. Let the same be filed within a period of three weeks from today.

Rejoinder affidavit, if any, may be filed within three weeks after service of the aforesaid counter affidavit/reply.

However, we deem it appropriate to direct the respondent No. 1 to maintain and preserve the CCTV/video-film recordings, as they were doing earlier.

Re-list in the week commencing 24.03.2025.

(BABITA PANDEY)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR